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PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

HOME DEPARTMENT NOTIFICATIONS

The 11th/12th May 1945

No. 2205-A.—The following notification, issued by the Government of Madras is republished for general information.

By order of the Governor
J. E. MAHER
Addl. Secy. to Government

The 28th April 1945

No. Ms. 1097.—As His Excellency the Governor-General has issued a notification calling upon the North Madras (Muhammadan) constituency of the Central Legislative Assembly to elect a member on or before the 22nd June 1945 the Government of Madras hereby appoint, under rule 11(2) of the Legislative Assembly Electoral Rules, the following dates for the election :—

Nomination of candidates—Not later than the 11th May 1945 (Friday).

Scrutiny of nominations—17th May 1945 (Thursday)

Poll—15th June 1945 (Friday)

By order of His Excellency the Governor
W. SCOTT BROWN

Chief Secretary to Government

The 12th May 1945

No. 2207-A.—The following Press Communique, issued by the Government of Madras, Public (Elections) Department, is republished for general information.

By order of the Governor
J. E. MAHER

Additional Secretary to Government

PRESS COMMUNIQUE No. 8

Dated Fort St. George, the 28th April 1945

In continuation of the Press Communique No. 6, Public (Elections), dated the 13th April 1945 it is hereby published for general information that the following dates have been fixed for the several stages of the preparation of the rolls for all the constituencies of the Central Legislative Assembly in the Presidency of Madras including the areas transferred from this Province to the Province of Orissa.

- | | |
|---|---|
| (i) Publication of the preliminary rolls. | Not later than the 24th July 1945—Tuesday. |
| (ii) Filing of claims and objections before the Registration Officer. | Not later than the 7th August 1945—Tuesday. |
| (iii) Publication of the list of claims, objections and corrections. | Not later than the 10th August 1945—Friday. |
| (iv) Commencement of the sittings of the revising authority. | Not later than the 24th August 1945—Friday. |
| (v) Publication of final rolls | Not later than the 25th September 1945—Tuesday. |

W. SCOTT BROWN

Chief Secretary to Government

The 12th May 1945

No. 2233-A.—The following notification of the Government of India, Legislative Department is republished for general information.

By order of the Governor
J. E. MAHER

Additional Secretary to Government

The 19th April 1945

No. F.43/45-C.&G.—The following notification by His Excellency the Viceroy and Acting Governor-General,

dated the 16th April 1945, is published for general information:—

“In exercise of the powers conferred by sub-section (2) of section 63-D of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935, I, David John Colville, hereby prorogue the session of the Council of State.

JOHN COLVILLE

The 16th April 1945 Viceroy and Acting Governor-General'

G. H. SPENCE

Secy. to the Govt. of India

The 16th May 1945

No. 2263-Poll.—The following notification of the Government of India in the Department of Commonwealth Relations is republished for general information.

By order of the Governor
R. A. E. WILLIAMS

Chief Secretary to Government

The 24th April 1945

No. F.170-2/43-O.S. (12)—In exercise of the powers conferred by sub-section (1) of section 124 of the Government of India Act, 1935, and in supersession of the notification of the Government of India in the Department of Commonwealth Relations, No. F. 170-2/43-O. S. (7), dated the 1st December 1944, the Governor-General in Council is pleased to entrust to Provincial Governments, with their consent, the functions of the Central Government under rule 10 of the Reciprocity (South Africa) Rules, 1944, and rule 4 of the Reciprocity (Natal and the Transvaal) Rules 1944 and to Provincial Governments other than that of the United Provinces, with their consent, the functions of the Central Government under rules 6 and 16 of the Reciprocity (South Africa) Rules, 1944, subject to the condition that the functions so entrusted shall continue to be exercisable also by the Central Government.

R. N. BANERJEE

Secretary to the Government of India

FINANCE DEPARTMENT NOTIFICATION

The 16th May 1945

No. 3064-F.—The following notifications, issued by the Government of India, Finance Department, is republished for general information.

By order of the Governor
J. E. MAHER

Addl. Secretary to Government

Simla, 28th March 1945

No. F. 19(1)-R.II/45—In exercise of the powers conferred by clause (a) of sub-section 2 of section 241, read with sub-section 3 of section 313, of the Government of India Act, 1935, the Governor-General in Council is pleased to direct that the following further amendment shall be made in the General Provident Fund (Central Services) Rules, namely :—

In paragraph 2 of the Sixth Schedule annexed to the said Rules for the entry “A Chief Commissioner” the following entries shall be substituted, namely :—

“The Governors of Assam and the North-West Frontier Province in their capacity as Agent to the Governor-General for the administration of the tribal areas.

A Chief Commissioner

The Agent-General for India in China.”

B. C. A. COOK

Dy. Secy. to the Govt. of India

**HEALTH AND LOCAL SELF-GOVERNMENT
DEPARTMENT
NOTIFICATION**

CORRIGENDUM

The 11th May 1945

No. 1733-L.S.-G.—In clause 4 of the Penicillin Control Order, 1945, republished with the notification of the Health and Local Self-Government Department No. 1307-L.S.-G. dated the 4th April 1945, on pages 105-108 of Part IV of the *Orissa Gazette*, dated the 13th April 1945, for the word "sells" read "sell".

By order of the Governor
M. AZFAR
Secretary to Government

**LAW DEPARTMENT
NOTIFICATION**

The 15th May 1945

No. 2002-L.—The following ordinances promulgated by the Governor-General, are hereby republished for general information.

By order of the Governor
J. E. MAHER
Secretary to Government

New Delhi, 28th April 1945

ORDINANCE No. IX of 1945

AN

ORDINANCE

further to amend the Indian Income-tax Act, 1922

Whereas an emergency has arisen which makes it necessary further to amend the Indian Income-tax Act, 1922 (XI of 1922), for the purposes hereinafter appearing;

Now, therefore, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935 (26 Geo. 5, c. 2), the Governor-General is pleased to make and promulgate the following Ordinance:—

1. Short title and commencement—(1) This Ordinance may be called the Indian Income-tax (Amendment) Ordinance, 1945.

(2) It shall come into force at once.

2. Amendment of section 2, Act XI of 1922—In section 2 of the Indian Income-tax Act, 1922 (hereinafter referred to as the said Act), after clause (6A) the following clause shall be inserted, namely:—

"(6AA) "earned income" means any income of an assessee who is an individual, Hindu undivided family, unregistered firm or other association of persons not being a company, a local authority, a registered firm or a firm treated as registered under clause (b) of sub-section (5) of section 23—

(a) which is chargeable under the head "Salaries"; or

(b) which is chargeable under the head "Profits and gains of business, profession or vocation" where the business, profession or vocation is carried on by the assessee or, in the case of a firm, where the assessee is a partner actively engaged in the conduct of the business, profession or vocation; or

(c) which is chargeable under the head "Other sources" if it is immediately derived from personal exertion or represents a pension or superannuation or other allowance given to the assessee in respect of his past services or the past services of any deceased person; and includes any such income which, though it is the income of another person, is included in the assessee's income under the provisions of this Act, but does not include any such income which is exempt from tax under sub-section (2) of section 14 or under a notification issued under section 6";

3. Insertion of new section 15A in Act XI of 1922—After section 15 of the said Act, the following section shall be inserted, namely:—

"15A. *Exemption of portion of earned income*—The tax shall not be payable by an assessee in respect of such portion, if any, of the earned income included in his total income as is directed by the annual Act of the Central Legislature fixing the rate or rates of tax for any year to be deducted in making an assessment for that year, and for the purposes of determining the rates at which income-tax (but not super-tax) is payable by the assessee for that year his total income shall be deemed to be the total income reduced by the said portion."

4. Amendment of section 16, Act XI of 1922—To clause (a) of sub-section (1) of section 16 of the said Act, the following shall be added, namely:—

"and any sum exempted under section 15A shall also be included except for the purpose of determining the rates at which income-tax (but not super-tax) is payable by the assessee to whom the exemption is given."

5. Amendment of section 17, Act XI of 1922—To section 17 of the said Act the following sub-section shall be added, namely:—

"(5) Where the amount of the total income of any assessee is deemed to be the total income reduced under the provisions of section 15A by an allowance for earned income, the expression 'total income' in this section shall, for the purpose of determining the amount of income-tax (but not super-tax) payable by the assessee, be deemed to refer to his total income so reduced."

6. Amendment of section 56, Act XI of 1922—In section 56 of the said Act, after the words "Except in cases to which" the words, figures and letter "section 15A applies, or to which" shall be inserted.

7. Amendment of section 58, Act XI of 1922—In sub-section (1) of section 58 of the said Act, after the words and figures "and sections 15" the figures and letter "15A" shall be inserted.

JOHN COLVILLE

Viceroy and Acting Governor-General

ORDINANCE No. X of 1945

AN

ORDINANCE

further to amend the War Injuries Ordinance, 1941

WHEREAS an emergency has arisen which makes it necessary further to amend the War Injuries Ordinance, 1941 (VII of 1941) for the purpose hereinafter appearing;

Now, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935 (26 Geo. 5, c. 2), the Governor-General is pleased to make and promulgate the following ordinance:—

1. Short title and commencement—(1) This Ordinance may be called the War Injuries (Amendment) Ordinance, 1945.

(2) It shall come into force at once.

2. Amendment of section 2, Ordinance VII of 1941—To clause (6) of section 2 of the War Injuries Ordinance, 1941, the following word and sub-clause shall be added, namely:—

"or

(c) caused by any explosion or fire which involves any explosives or munitions or other dangerous things required for war purposes and which happens or is caused by, through, or in connection with the manufacture, storage or transportation of any such explosives, munitions or other dangerous things";

JOHN COLVILLE

Viceroy and Acting Governor-General

G. H. SPENCE

Secy. to the Govt. of India.

**DEPARTMENT OF SUPPLY AND TRANSPORT
NOTIFICATIONS**

The 15th May 1945

No. 12179-S.T.—The following notifications issued by the Government of India in the Department of Industries and Civil Supplies are republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

New Delhi, 8th January 1945

No. SS/278—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to make the following Order, namely:—

1. Short title, extent and commencement—

(1) This order may be called the Coal-tar Products Control Order, 1945.

(2) It extends to the whole of British India

(3) It shall come into force at once

2. Definitions—In this Order—

(a) "Coal-tar products" includes all grades of creosote naphthalene or phenol, cresols and any other product that may be notified by the Central Government from time to time;

(b) "licensing authority" means the Controller of Supplies, Bengal Circle, and includes any other officer appointed by the Central Government to perform all or any of the functions of the licensing authority under this Order;

(c) "Form" means a Form appended to this Order

3. Registration of sellers—(1) Every person who wishes to sell or otherwise dispose of any coal-tar products specified under this Order shall apply in Form A, in duplicate to the licensing authority for being registered as a seller.

(2) If the licensing authority accepts the application he shall issue a registration certificate in Form B.

(3) The licensing authority may at any time by order in writing rescind a registration certificate without notice to the holder thereof.

4. Prohibition of sale except by registered person—

(1) No person shall sell, agree to sell or otherwise dispose of any coal-tar products specified under this Order unless he is registered as a seller under clause 3.

(2) No person registered as aforesaid shall sell, agree to sell or otherwise dispose of any coal-tar products specified under this Order for any purpose except against a licence in Form D, issued by the licensing authority under clause 6.

5. Prohibition of use, purchase and acquisition except under valid licences—No person shall use, purchase, or otherwise acquire coal-tar products specified under this Order for any purpose except under a licence issued by the licensing authority in Form D:

Provided that no licence shall be necessary for the acquisition of stocks directly by process of manufacture or by import from outside India.

6. Application for permission to purchase, acquire or use coal-tar products—

(1) Every person who wishes to purchase or otherwise acquire, or use, any coal-tar products specified under this Order shall apply in Form C, in duplicate to the licensing authority.

(2) If the licensing authority accepts the application it shall issue a licence in Form D, stating the quantity and type of coal-tar products specified under this Order which may be purchased or otherwise acquired or used under the licence.

7. Submission of return of stocks and maintenance of account—Every person who carries or any kind of business in, or is a consumer of coal-tar products specified under this Order shall—

(a) submit monthly to the licensing authority so as to reach that officer on or before the seventh day of each month beginning with February 1945, a true return in Form E, of the stock of coal-tar products specified under this Order in his possession at the end of the last day of the preceding month;

(b) keep such books, accounts and records relating to his business as the Central Government or any officer authorised by it in this behalf may direct.

8. Supply of information, inspection, search, etc.—The Central Government or any officer authorised by it in this behalf may, with a view to securing compliance with this Order—

(a) require any person to give such information in his possession with respect to any business in coal-tar products carried on by that or any other persons as the Central Government or the authorised officer may demand;

(b) inspect, or cause to be inspected any books or documents belonging to, or under the control of any such person, and

(c) enter and search, or authorise a police officer not below the rank of sub-inspector to enter and search, any premises which in the opinion of the Central Government or the authorised officer is being used for such business.

9. Effect of non-supply of information—No person shall, with intent to evade the provision of this Order, refuse to give any information lawfully demanded from him under clause 8 or cancel, destroy, mutilate or deface any books or other documents.

10. Forfeiture of stores—If any person contravenes any of the provisions of clauses 4 and 5, any court trying such contravention may, without prejudice to any other sentence which it may pass direct that any coal-tar products in respect of which the court is satisfied that any of the said provisions has been contravened shall be forfeited to His Majesty;

FORM A

[See CLAUSE 3(1)]

Application for registration

(To be submitted in duplicate to the licensing Authority)

No.

Date

1. Name and address of applicant
2. Whether (a) manufacturer or (b) importer.
3. Supplies made during calendar year 1944 (details overleaf).
4. Present stocks
5. If manufacturer or importer, state the estimated quantity of coal-tar products which applicant expects to manufacture/import during the period 1st January 1945 to 30th June 1945.
6. Estimated quantity of coal-tar products which applicant would require for own consumption during the period 1st January 1945 to 30th June 1945.

I hereby certify that the contents of this application are true to the best of my knowledge and belief.

Signature of applicant

Note—If the applicant is not a manufacturer or importer items Nos. 2 and 5 will not be filled in.

Name and address of consumer (s) to whom applicant supplied coal-tar products during the calendar year 1944. Quantity and grade separately.

Name	Address.	Grade.	Quantity	Tons.	Cwts.	Lbs.

FORM B

[See CLAUSE 3(2)]

Registration Certificate

Serial No.

Date

reference his/their application No.

dated

Mr./Messrs. (Name and

address)

is/are hereby registered as a

person authorised to sell or otherwise dispose of coal-tar products under the Coal-tar Products Control Order 1945.

Signature of Licensing Authority

Note—This certificate may be rescinded at any time without notice by an order in writing of the Licensing Authority.

FORM C

[See CLAUSE 6(1)]

Application for permission to purchase or otherwise acquire or use coal-tar products (To be submitted in duplicate to the Licensing Authority).

1. Date
2. Name of applicant
3. Address of applicant
4. Quantity of coal-tar products required.
5. Coal-tar held by the applicant on the date of application.
6. Name of person or firm from whom purchase will be made.
7. Precise purpose for which quantity in item 4 above is required (Give full details stating whether to be used for a purpose connected with a Government contract).
8. Average monthly consumption for the said purpose during the 12 months previous to the date of application.
9. Period for which the quantity applied for is estimated to last.

I certify that the contents of this application are true to the best of my knowledge and belief.

Signature of applicant

Note—Column 6 will be left blank if the applicant has stock and applies for its use only.

FORM D

[See CLAUSE 6(2)]

Licence No.

This licence shall be valid for the period commencing from , and ending

I hereby sanction the purchase and use of (quantity of) coal-tar products.

Form

(Name of seller) by

Name of applicant

Licensing Authority

Note—The name of seller will be left blank where the licence is for own use.

FORM E

[See CLAUSE 7(a)]

Return of stock for the month of 194 .

Name

Address

Registration certificate No. (Vide Form B)

Stock	Grade	Quantity	Remarks
		Tons. Cwt. Qrs. Lbs.	
1. Stock held at the end of the preceding month as shown in the last return.			

2. Stock, if any, acquired during the month by import, purchase, manufacture or otherwise.
3. Total of items 1 and 2
4. Stocks, if any, sold during the month against licences in Form D.
5. Stock, if any, consumed by the person making the return against licences in Form D.
6. Stock, if any, otherwise disposed of during the month. Details of such disposal should be furnished.
7. Total of items 4, 5 and 6
8. Stock, held at the end of month (being item 3 less item 7.)

I hereby certify that the particulars given above are true to the best of my knowledge and belief.

Date

Signature

Note—This stock return should reach the Licensing Authority not later than the 7th day of each month.

New Delhi, 18th April 1945

No. SS/278—In exercise of the powers conferred by the sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following amendments shall be made in the Coal-tar Products Control Order, 1945, namely:—

- (1) In clause 2 (a) of the said order, after the word "Cresols," the words "paints made with pitch and/or coal-tar fraction, coal-tar solvent naphtha" shall be inserted.
- (2) After clause 6 of the said order, the following new clause shall be added, namely:—

"6-A. The licensing authority shall authorise a certain number of persons registered as sellers under clause 3 to deal in retail sale to the extent of 2 lbs. every three months per customer of cresol required for medicinal purposes, and naphthalene and to the extent of 2 gallons every three months per customer of paint made with pitch and/or any coal-tar fraction. Applications in form C or licences in form D shall not be necessary for such retail sale or purchase.

S. C. AGGARWAL
Under-Secretary

The 16th May 1945

No. 12291-S.T.—The following notification, issued by the Government of India in the Department of Food, is republished for general information.

By order of the Governor
C. S. JHA
Secretary to Government

New Delhi, 28th April 1945

No. 6-VP(1)/45—In exercise of the powers conferred upon me by sub-clause (1) of clause 6 of the Vegetable Oil Product Control Order, 1945, and in supersession of the Notification of the Government of India in the Department of Food No. 6-VP(1)/45, dated the 10th February 1945, I hereby fix as follows the maximum prices at which vegetable oil products may be sold with effect from the 1st May 1945:—

I

Locality of sale	Maximum price per lb. net of vegetable oil product		
	When sold by producer or producer's distributing agent either loose or in large packs	When sold by any other person	
		In large packs	Loose in small quantities
	Rs. A. P.	Rs. A. P.	Rs. A. P.
1 Bombay town and suburbs.	0 8 6	0 9 3	0 10 0
2 Bombay Province (excluding Bombay town and suburbs), Madras, the Central Provinces and Berar, Coorg and Panth-Piploda.	0 9 0	0 9 9	0 10 6
3 The Punjab, the United Provinces, the North Western Frontier Provinces, Bihar, Sind, Baluchistan, Delhi and Ajmer.	0 10 0	0 10 9	0 11 6
4 Bengal, Assam and Orissa.	0 10 3	0 11 0	0 11 9

NOTE—'Large packs' are packs (in producer's original sealed container) containing not less than 36 lbs. net of the product.

II

Description	Maximum price per pack of vegetable oil products when sold in small packs	
	Wholesale	Retail
	Rs. A. P.	Rs. A. P.
Packs containing 10 lbs. ..	7 4 0	7 10 0
" " 9 lbs. ..	6 10 0	6 15 6
" " 5 lbs. ..	3 13 9	4 1 0
" " 3 lbs. ..	2 8 0	2 10 6
" " 2 lbs. ..	1 9 6	1 11
" " 1 lb. ..	0 13 0	0 13 9

NOTE.—The maximum prices specified above under I and II are inclusive of freight, but exclusive of octroi, terminal tax and other similar local taxes and also of sales tax. When any such tax is paid whether by the manufacturer, his distributing agent, a wholesaler or a retailer the maximum price as fixed above in respect of any transaction may be increased by an amount equal to the total of the taxes so paid at or before that transaction, and may after the increase be rounded off to the nearest pice.

V. SAHAY,

Vegetable Oil Products Controller for India

The 16th May 1945

No. 12293-S.T.—The following notifications, issued by the Government of India in the Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

New Delhi, 28th April 1945

No. 1-D.M.(1)/I/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Drugs Control Order, 1943, namely:—

I. In the said Order—

In sub-clause (4) of clause 5 the words "in respect of any drug" shall be omitted and for the words "that drug" the word "drugs" shall be substituted.

II. In Schedule C to the said Order—

(i) The words and brackets "Aspirin, Caffeine and Phenacetin (All brands)" shall be omitted.

(ii) The words and brackets "Chlorodyne (All brands)" shall be omitted.

(iii) After the words and brackets "Glycerine (All brands)" the following shall be inserted "Lactose (All brands)".

New Delhi, 28th April 1945

No. 1-D.M. (1)/II/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Drugs Control Order, 1943:—

Provided that the amendments made in Schedule A, in so far as they have the effect of reducing the ceiling prices of any drug, or of specifying any drug in the Schedule for the first time shall have effect only from the 28th May 1945.

Amendments

In the said Order—

1. In the Explanatory Note to Schedule A—

In paragraph 4 after the words "The ceiling wholesale prices" the words and figures "Specified in Parts (i), (ii) and (iv)" shall be inserted.

2. In Part (i) of the Schedule A—

Cinchophen and the words and figures appearing against it in columns 1 to 3 shall be omitted.

Normal Saline and the words and figures appearing against it in columns 1 to 3 shall be omitted.

3. In Part (ii) of the Schedule A—

(i) Under Atlantis (East), Ltd.—

Steradent Denture Cleanzer and the words and figures appearing against it in columns 1 to 3 shall be omitted.

(ii) Under Bengal Chemical and Pharmaceutical Works Ltd.—

against Glucose solution—Box of—

6×10 c.c. ampoules, In column 2 for the figures '2-4-0' the following shall be substituted '1-13-9'.

In column 3 for the figures '2-9-0' the following shall be substituted '2-2-0'.

- 6×25 c.c. ampoules, 12½ per cent. In column 2 for the figures '4-3-9' the following shall be substituted '3-12-6'.
In column 3 for the figures '5-3-0' the following shall be substituted '4-5-0'.
- 6×25 c.c. ampoules, 25 per cent. In column 2 for the figures '4-11-3' the following shall be substituted '3-15-0'.
In column 3 for the figures '5-6-0' the following shall be substituted '4-8-0'.
- (iii) Under Boots Pure Drug Co.—
Cinchophen and the words and figures appearing against it in columns 1 to 3 shall be omitted.
against Stilboestrol Boots—single ampoule of—
1 c.c., 5 mgm. .. In column 2 for the figures '0-10-6' the following shall be substituted '0-8-9'.
In column 3 for the figures '0-12-0' the following shall be substituted '0-10-0'.
- Urumbin (Iodoxy) and the words and figures appearing against it in columns 1 to 3 shall be omitted.
- (iv) Under British Drug Houses Ltd.—
against Carbochol B.D.H.—
Tablets oral—Bottle of—
25×2 mg. .. In column 2 for the figures '3-1-0' the following shall be substituted '1-8-6'.
In column 3 for the figures '3-8-0' the following shall be substituted '1-12-0'.
100×2 mg. .. In column 2 for the figures '10-9-9' the following shall be substituted '4-6-0'.
In column 3 for the figures '12-2-0' the following shall be substituted '5-0-0'.
against Diphenan tablets B.D.H.—Bottle of—
20×0.5 gm. (7½ grs.) In column 2 for the figures '6-0-3' the following shall be substituted '4-6-0'.
In column 3 for the figures '6-14-0' the following shall be substituted '5-0-0'.
100×0.5 gm. (7½ grs.) In column 2 for the figures '29-5-0' the following shall be substituted '19-4-0'.
In column 3 for the figures '33-8-0' the following shall be substituted '22-0-0'.
Iodoxy B.D.H. and the words and figures appearing against it in columns 1 to 3 shall be omitted.
against Nicotinic Acid B.D.H.—
100×50 mg. tablets .. In column 2 for the figures '5-4-0' the following shall be substituted '4-0-9'.
In column 3 for the figures '6-0-0' the following shall be substituted '4-10-0'.
25×100 mg. tablets .. In column 2 for the figures '2-10-0' the following shall be substituted '2-4-9'.
In column 3 for the figures '3-0-0' the following shall be substituted '2-10-0'.
100×100 mg. tablets In column 2 for the figures '8-12-0' the following shall be substituted '7-1-9'.
In column 3 for the figures '10-0-0' the following shall be substituted '8-2-0'.
- Under the sub-heading B.D.H. medicinal tablets—
Cinchophen and the words and figures appearing against it in columns 1 to 3 shall be omitted.
against Sulphaguanidine B. D. H.—Bottle of—
100 tablets .. In column 2 for the figures '15-8-6' the following shall be substituted '10-11-6'.
In column 3 for the figures '17-12-0' the following shall be substituted '12-4-0'.
- 250 tablets .. In column 2 for the figures '37-3-0' the following shall be substituted '25-13-0'.
In column 3 for the figures '42-8-0' the following shall be substituted '29-3-0'.
500 tablets .. In column 2 for the figures '69-9-0' the following shall be substituted '49-14-0'.
In column 3 for the figures '79-8-0' the following shall be substituted '57-0-0'.
- (v) Under Burroughs Wellcome & Co.—
Cinchophen and the words and figures appearing against it in columns 1 to 3 shall be omitted.
against Kepler Malt Extract—
Small bottle .. In column 2 for the figures '3-0-3' the following shall be substituted '2-11-0'.
In column 3 for the figures '3-7-0' the following shall be substituted '3-1-0'.
Large bottle .. In column 2 for the figures '5-3-3' the following shall be substituted '4-14-9'.
In column 3 for the figures '5-15-0' the following shall be substituted '5-10-0'.
- (vi) Under Eli Lilly International Corporation—
against Amytal—Bottle of—
40 tablets .. In column 2 for the figures '3-2-0' the following shall be substituted '2-13-6'.
In column 3 for the figures '3-9-0' the following shall be substituted '3-4-0'.
against Betalin compound—Bottle of—
40 pulvules .. In column 2 for the figures '5-13-9' the following shall be substituted '5-7-6'.
In column 3 for the figures '6-11-0' the following shall be substituted '6-4-0'.
against Entoral—Box of—
20 pulvules .. In column 2 for the figures '4-11-3' the following shall be substituted '4-6-0'.
In column 3 for the figures '5-6-0' the following shall be substituted '5-0-0'.
against Ephedrine & Amytal—Bottle of—
40 pulvules .. In column 2 for the figures '4-11-3' the following shall be substituted '4-8-0'.
In column 3 for the figures '5-6-0' the following shall be substituted '5-0-0'.
against Extralin—Bottle of—
84 pulvules .. In column 2 for the figures '11-12-3' the following shall be substituted '10-15-0'.
In column 3 for the figures '13-7-0' the following shall be substituted '12-8-0'.
500 pulvules .. In column 2 for the figures '59-12-6' the following shall be substituted '54-14-6'.
In column 3 for the figures '68-5-0' the following shall be substituted '62-12-0'.
against Hepicoloum—Bottle (with dropper)
10 c.c. .. In column 2 for the figures '4-14-0' the following shall be substituted '4-9-6'.
In column 3 for the figures '5-9-0' the following shall be substituted '5-4-0'.
against Lextroin—Bottle of—
84 pulvules .. In column 2 for the figures '11-12-3' the following shall be substituted '10-15-0'.
In column 3 for the figures '13-7-0' the following shall be substituted '12-8-0'.

500 pulvules .. In column 2 for the figures '59-12-6' the following shall be substituted '54-14-6'.
 In column 3 for the figures '68-5-0' the following shall be substituted '62-12-0'.
 against Melveron—Bottle of—
 1 lb. .. In column 2 for the figures '4-11-3' the following shall be substituted '4-6-0'.
 In column 3 for the figures '5-6-0' the following shall be substituted '5-0-0'.
 against Seconal Sodium—
 Tin of 12, 1½ gr. pulvules. In column 2 for the figures '1-12-0' the following shall be substituted '1-8-0'.
 In column 3 for the figures '2-0-0' the following shall be substituted '1-12-0'.
 Bottle of 40, 1½ gr. pulvules. In column 2 for the figures '5-4-0' the following shall be substituted '4-13-0'.
 In column 3 for the figures '6-0-0' the following shall be substituted '5-8-0'.
 against Sod. Amytal—
 Tin of 10 pulvules .. In column 2 for the figures '2-4-9' the following shall be substituted '2-3-0'.
 In column 3 for the figures '2-10-0' the following shall be substituted '2-8-0'.
 Bottle of 40 pulvules In column 2 for the figures '7-1-0' the following shall be substituted '6-9-0'.
 In column 3 for the figures '8-1-0' the following shall be substituted '7-8-0'.

(vii) For the items, units and prices appearing under Evans Sons Lescher & Webb, Ltd., the following items, units and prices shall be deemed to have been substituted :—

Drugs and medicines arranged according to manufacturers and importers with Unit	Price	
	Wholesale	Retail
1	2	3
EVANS SONS LESCHER AND WEBB, LTD.		
Amebevan—Container of 20 capsules.	Rs. a. p. 3 11 6	Rs. a. p. 4 4 0
Bismevan (Inj. Bismuth B. P.)—Container of 1 oz.	4 6 0	5 0 0
Cardatone—Container of—		
6×1 c.c. ampoules ..	3 15 0	4 8 0
6×2 c.c. ampoules ..	4 13 0	5 8 0
Colliron—Container of—		
4 oz. ..	3 15 0	4 8 0
8 oz. ..	7 3 6	8 4 0
30 Capsules ..	2 13 6	3 4 0
E. D. P.—		
Small container ..	1 12 0	2 0 0
Large container ..	6 9 0	7 8 0
Ephregal—Container ..	1 15 6	2 4 0
Ephrelux—Container of 4 oz. ..	4 2 6	4 12 0
Ephretuss—Container of 4 oz. ..	3 11 6	4 4 0
Evarsan (Neosarsphenamine)—		
Single ampoule of—		
0.15 gm. ..	0 14 0	1 0 0
0.30 gm. ..	0 15 9	1 2 0
0.45 gm. ..	1 1 6	1 4 0
0.60 gm. ..	1 3 3	1 6 0
0.75 gm. ..	1 5 0	1 8 0
0.90 gm. ..	1 6 9	1 10 0
3.00 gm. ..	3 4 6	3 12 0
4.50 gm. ..	4 1 9	4 11 0
6.00 gm. ..	6 4 9	7 3 0
Hepatex—Container of 4 oz. ..	15 12 0	18 0 0
Hepatex C. Iron—Container of 2 oz.	9 6 6	10 12 0
Heprona—Container of 6 oz.	7 0 0	8 0 0
Neo Hepatex—Container of—		
6×1 c.c. ..	6 5 6	7 4 0
Single ampoule of 2 c.c. ..	1 12 0	2 0 0

	1		2		3	
	Rs.	a. p.	Rs.	a. p.	Rs.	a. p.
EVANS SONS LESCHER AND WEBB, LTD.—contd.						
Container of—						
6×2 c.c. ampoules ..	10	1 0	11	8 0	0	0
25×2 c.c. ampoules ..	35	12 0	42	0 0	0	0
50×2 c.c. ampoules ..	69	2 0	79	0 0	0	0
100×2 c.c. ampoules ..	131	4 0	150	0 0	0	0
Single ampoules of 4 c.c.	3	2 0	3	9 0	0	0
Container of—						
3×4 c.c. ampoules ..	9	3 0	10	8 0	0	0
25×4 c.c. ampoules ..	64	12 0	74	0 0	0	0
Hepatex P.A.F.—Container of 5 c.c.	6	9 0	7	8 0	0	0
Hepatex T—Single ampoules of 2 c.c.	1	10 3	1	14 0	0	0
Container of—						
6×2 c.c. ampoules ..	9	10 0	11	0 0	0	0
25×2 c.c. ampoules ..	35	0 0	40	0 0	0	0
50×2 c.c. ampoules ..	65	10 0	75	0 0	0	0
100×2 c.c. ampoules ..	131	4 0	150	0 0	0	0
10 c.c. R.C. ..	7	0 0	8	0 0	0	0
Hepatex C.I.—Container of—						
6×1 c.c. ampoules ..	5	7 6	6	4 0	0	0
12×1 c.c. ampoules ..	9	10 0	11	0 0	0	0
Histidine—Container of 6×5 c.c. ampoules.	7	0 0	8	0 0	0	0
Kalsolac—Container of—						
30 capsules ..	1	15 6	2	4 0	0	0
68 capsules ..	3	11 6	4	4 0	0	0
Mercurocol—Bottle of—						
5 gm. ..	1	8 6	1	12 0	0	0
10 gm. ..	2	10 0	3	0 0	0	0
25 gm. ..	5	8 6	6	5 0	0	0
100 gm. ..	16	13 6	19	4 0	0	0
Mersalyl—Container of 6×2 c.c. ampoules.	4	13 0	5	8 0	0	0
Novasorb—Container of—						
4 oz. ..	3	4 6	3	12 0	0	0
8 oz. ..	5	14 6	6	12 0	0	0
Inj. Phenobarbitone—Container of 6×1.5 c.c. ampoules.	4	2 6	4	12 0	0	0
Pituitary—Container of—						
6×0.5 c.c. ampoules ..	2	6 6	2	12 0	0	0
6×1 c.c. ampoules ..	3	4 6	3	12 0	0	0
Purgoids—Container of—						
25 ..	1	8 6	1	12 0	0	0
100 ..	3	8 0	4	0 0	0	0
S. P. N.—Container of 6×10 c.c. ampoules	33	0 6	37	12 0	0	0
Streptocide—Container of—						
25×0.5 gm. tablets ..	0	14 0	1	0 0	0	0
100×0.5 gm. tablets ..	2	10 0	3	0 0	0	0
500×0.5 gm. tablets ..	9	6 6	10	12 0	0	0
1000×0.5 gm. tablets ..	18	13 0	21	8 0	0	0
Single ampoules of 5 c.c. solution	1	0 9	1	3 0	0	0
Container of—						
6×5 c.c. ampoules solution ..	6	2 0	7	0 0	0	0
50×5 c.c. ampoules solution	38	8 0	44	0 0	0	0
100×5 c.c. ampoules solution	73	8 0	84	0 0	0	0
2 oz. ointment ..	2	13 6	3	4 0	0	0
Tanjac—Container of 1½ oz. ..	1	6 9	1	10 0	0	0
Throat Pastilles—Container of	1	6 9	1	10 0	0	0
Worm Bon-Bons—						
Small, Container ..	1	15 6	2	4 0	0	0
Large container ..	3	4 6	3	12 0	0	0
Zant—Bottle of—						
5 oz. ..	1	12 0	2	0 0	0	0
10 oz. ..	2	13 6	3	4 0	0	0
20 oz. ..	5	7 6	6	4 0	0	0
Container of 1 gallon ..	29	1 6	33	4 0	0	0

(viii) Under Foster (H. J.) & Co., Ltd.
 Pyelectan and the words and figures appearing against it in columns 1 to 3 shall be omitted.
 Pyelectan Retregade and the words and figures appearing against it in columns 1 to 3 shall be omitted.
 Sevicaine with Adrenalin and the words and figures appearing against it in columns 1 to 3 shall be omitted.
 (ix) Under Hill, Elliot & Co., Ltd.
 Under the sub-heading Whiffen & Sons, Ltd., against Cardophylin—Container of—
 20 tablets .. In column 2 for the figures '3-5-6' the following shall be substituted '2-12-9'.
 In column 3 for the figures '3-13-0' the following shall be substituted '3-3-0'.

- 6×2 c.c. ampoules, intramuscular. In column 2 for the figures '6-10-9' the following shall be substituted '6-7-3'.
In column 3 for the figures '7-10-0' the following shall be substituted '7-6-0'.
- 5×10 c.c. ampoules, Intravenous. In column 2 for the figures '6-10-9' the following shall be substituted '6-7-3'.
In column 3 for the figures '7-10-0' the following shall be substituted '7-6-0'.
- (x) Under Indian Health Institute & Laboratory, Ltd., Kinophen and the words and figures appearing against it in columns 1 to 3 shall be omitted.
- (xi) Under May & Baker (India), Ltd., Opacol and the words and figures appearing against it in columns 1 to 3 shall be omitted.
- (xii) Under Morison (J. L.) Son and Jones (India), Limited Under the sub-heading Sandoz specialities—
against Calcium Sandoz—Container of—
30 tablets .. In column 2 for the figures '3-0-3' the following shall be substituted '3-6-3'.
In column 3 for the figures '3-7-0' the following shall be substituted '3-14-0'.
150 tablets .. In column 2 for the figures '10-2-9' the following shall be substituted '14-1-9'.
In column 3 for the figures '11-10-0' the following shall be substituted '16-2-0'.
against Optalidon—Container of—
250 tablets .. In column 2 for the figures '17-3-9' the following shall be substituted '18-14-0'.
In column 3 for the figures '19-11-0' the following shall be substituted '21-9-0'.
- (xiii) Under Parke Davis & Company—
against Emotino Hydrochloride—Container of—
6×1 c.c. ampoules, 1 gr. In column 2 for the figures '5-0-6' the following shall be substituted '10-8-0'.
In column 3 for the figures '5-12-0' the following shall be substituted '12-0-0'.
against Mapharside ampoules—Container of—
No. 235, single ampoule of 0.04 gm. In column 2 for the figures '0-15-9' the following shall be substituted '0-14-0'.
In column 3 for the figures '1-2-0' the following shall be substituted '1-0-0'.
No. 236, single ampoule of 0.06 gm. In column 2 for the figures '1-1-6' the following shall be substituted '0-15-0'.
In column 3 for the figures '1-4-0' the following shall be substituted '1-1-0'.
- (xiv) Under Thakore and Company—
Cinchophen and the words and figures appearing against it in columns 1 to 3 shall be omitted.
against Thiamate C.T. In column 1 the words and brackets 'or Thiamine Hydrochloride tablets (American packing)' shall be inserted.
against Thiamate S. S. In column 1 the words and brackets 'or Thiamine Hydrochloride, Sterile solution (American packing)' shall be inserted.
- 6×1 c.c. ampoules, 10 mg. In column 2 for the figures '4-14-9' the following shall be substituted '3-4-6'.
In column 3 for the figures '5-10-0' the following shall be substituted '3-12-0'.
10 c.c., 10 mg. .. In column 2 for the figures '4-4-9' the following shall be substituted '1-15-6'.
In column 3 for the figures '5-10-0' the following shall be substituted '2-4-0'.
- 20 c.c., 10 mg. .. In column 2 for the figures '8-12-0' the following shall be substituted '3-8-0'.
In column 3 for the figures '10-0-0' the following shall be substituted '4-0-0'.
5 c.c., 50 mg. .. In column 2 for the figures '8-12-0' the following shall be substituted '3-11-6'.
In column 3 for the figures '10-0-0' the following shall be substituted '4-4-0'.
- (xv) Under Volkart Brothers—
Under the sub-heading Sharp and Dohme Pharmaceutical Preparations—
against B. G. Phos—Bottle of—
8 oz. .. In column 2 for the figures '6-11-9' the following shall be substituted '5-14-6'.
In column 3 for the figures '7-11-0' the following shall be substituted '6-12-0'.
16 oz. .. In column 2 for the figures '11-2-6' the following shall be substituted '10-8-0'.
In column 3 for the figures '12-12-0' the following shall be substituted '12-0-0'.
against B. F. I. Powder—
Small size tin .. In column 2 for the figures '1-5-0' the following shall be substituted '1-1-6'.
In column 3 for the figures '1-8-0' the following shall be substituted '1-4-0'.
Large size tin .. In column 2 for the figures '3-7-3' the following shall be substituted, '2-13-6'.
In column 3 for the figures '3-15-0' the following shall be substituted '3-4-0'.
against C tarth 'Cold' Serobacteria mixed—
Vial of 5 c.c. .. In column 2 for the figures '7-6-3' the following shall be substituted '7-5-3'.
In column 3 for the figures '8-7-0' the following shall be substituted '8-6-0'.
against Crema-Carbonates—Bottle of—
6 oz. .. In column 2 for the figures '3-12-6' the following shall be substituted '3-1-0'.
In column 3 for the figures '4-5-0' the following shall be substituted '3-3-0'.
12 oz. .. In column 2 for the figures '6-4-9' the following shall be substituted '5-4-0'.
In column 3 for the figures '7-3-0' the following shall be substituted '6-0-0'.
against Diastos—Bottle of—
100 tablets .. In column 2 for the figures '2-10-0' the following shall be substituted '2-6-6'.
In column 3 for the figures '3-0-0' the following shall be substituted '2-12-0'.
against Digital—Bottle of—
1 oz. .. In column 2 for the figures '3-12-6' the following shall be substituted '3-4-6'.
In column 3 for the figures '4-5-0' the following shall be substituted '3-12-0'.
against Diphtheria Antitoxin Superconcentrated—Container of—
2000 I. U. In column 2 for the figures '3-9-0' the following shall be substituted '3-8-0'.
In column 3 for the figures '4-1-0' the following shall be substituted '4-0-0'.

16 oz. bottle .. In column 2 for the figures '10-3-9' the following shall be substituted '8-8-6'.
 In column 3 for the figures '11-11-0' the following shall be substituted '9-12-0'.
 against Sacrets—
 Tin of 24 .. In column 2 for the figures '1-5-0' the following shall be substituted '1-1-6'.
 In column 3 for the figures '1-8-0' the following shall be substituted '1-4-0'.
 against Sulfamerazine—Bottle of—
 20×0.50 gm. tablets .. In column 2 for the figures '3-1-0' the following shall be substituted '2-13-6'.
 In column 3 for the figures '3-8-0' the following shall be substituted '3-4-0'.
 100×0.50 gm. tablets .. In column 2 for the figures '14-0-0' the following shall be substituted '11-2-6'.
 In column 3 for the figures '16-0-0' the following shall be substituted '12-12-0'.
 against Sulfanilamide—Bottle of—
 500×7½ gr. tablets .. In column 2 for the figures '10-2-0' the following shall be substituted '8-12-0'.
 In column 3 for the figures '11-10-0' the following shall be substituted '10-0-0'.
 against Sulfasuxidine—Bottle of—
 100×0.50 gm. tablets .. In column 2 for the figures '17-15-0' the following shall be substituted '15-12-0'.
 In column 3 for the figures '20-8-0' the following shall be substituted '18-0-0'.
 1000×0.50 gm. tablets .. In column 2 for the figures '148-12-0' the following shall be substituted '140-0-0'.
 In column 3 for the figures '170-0-0' the following shall be substituted '160-0-0'.
 against Tetanus Antitoxin Concentrated—Container of—
 1500 Am. U-3000 I.U. .. In column 2 for the figures '1-7-9' the following shall be substituted '1-6-9'.
 In column 3 for the figures '1-11-0' the following shall be substituted '1-10-0'.
 against Thiamine Hydrochloride—Bottle of—
 25×3 mgm. tablets .. In column 2 for the figures '1-12-0' the following shall be substituted '1-8-6'.
 In column 3 for the figures '2-0-0' the following shall be substituted '1-12-0'.
 100×3 mgm. tablets .. In column 2 for the figures '6-2-0' the following shall be substituted '4-13-0'.
 In column 3 for the figures '7-0-0' the following shall be substituted '5-8-0'.
 Vial of 5 c.c., 100 mgm. per c.c. .. In column 2 for the figures '5-3-3' the following shall be substituted '5-2-3'.
 In column 3 for the figures '5-15-0' the following shall be substituted '5-14-0'.
 10 c.c., 100 mgm. per c.c. .. In column 2 for the figures '9-6-6' the following shall be substituted '8-12-0'.
 In column 3 for the figures '10-12-0' the following shall be substituted '10-0-0'.
 against Typho Serobacterin Mixed—
 Vial of 5 c.c. .. In column 2 for the figures '7-6-3' the following shall be substituted '7-5-3'.
 In column 3 for the figures '8-7-0' the following shall be substituted '8-6-0'.

against Utros—Bottle of—
 4 oz. .. In column 2 for the figures '3-12-6' the following shall be substituted '3-8-0'.
 In column 3 for the figures '4-5-0' the following shall be substituted '4-0-0'.
 16 oz. .. In column 2 for the figures '1-12-0' the following shall be substituted '10-8-0'.
 In column 3 for the figures '14-9-0' the following shall be substituted '12-0-0'.
 against Vitmol—Bottle of—
 14 oz. .. In column 2 for the figures '4-12-3' the following shall be substituted '4-6-0'.
 In column 3 for the figures '5-7-0' the following shall be substituted '5-0-0'.
 against Vitmol compound—Bottle of—
 14 oz. .. In column 2 for the figures '4-12-3' the following shall be substituted '4-6-0'.
 In column 3 for the figures '5-7-0' the following shall be substituted '5-0-0'.

4. In Part (iii) of Schedule A—
 against Anaesthetic Ether—Other brands 1 lb. bottle—
 In columns 2 to 6 for the figures "3-15-0, 4-6-0, 3-1-0, 1-12-0, 0-8-0" the following shall be substituted "4-12-0, 5-5-0, 3-11-0, 2-1-0, 0-10-0".
 Calomel and the figures appearing against it in columns 2 to 6 shall be omitted.
 against Ether Sulphuric B.P. 1 lb. bottle—
 In columns 2 to 6 for the figures "3-2-0, 3-8-0, 2-8-0, 1-6-0, 0-7-0" the following shall be substituted "3-14-0, 4-5-0, 3-1-0, 1-12-0, 0-8-0".
 Mercury Bichloride 1 lb. bottle and the figures appearing against it in columns 2 to 6 shall be omitted.
 5. In Part (iv) of the Schedule A—
 against Horlicks Malted Milk—
 Medium bottle .. In the column for wholesale price for the figures '3-3-0' the following shall be substituted '3-2-0'.
 In the column for retail price for the figures '3-10-0' the following shall be substituted '3-6-0'.

6. The following shall be added to Schedule A—
 Part (ii)

Drugs and medicines arranged according to manufacturers and importers with units	Wholesale price			Retail price			
	1	2	3	Rs.	a.	p.	
<i>Allen and Hanburys, Ltd.</i>		Rs.	a.	p.	Rs.	a.	p.
Anahepol—Box of—							
6×1 c.c. ampoules ..	11	11	3	13	6	0	
6×2 c.c. ampoules ..	18	13	0	21	8	0	
Bynol—Bottle of 10 oz. ..	2	11	0	3	1	0	
Glycurrant—Bottle of—							
2½ oz. ..	1	5	0	1	8	0	
5 oz. ..	2	4	9	2	10	0	
Hepol Elixir—Bottle of 4 oz. ..	3	1	0	3	8	0	
Hepol Liquid—Bottle of 4 oz. ..	4	7	0	5	1	0	
Vitamin B capsules—Tin of 40. . .	7	3	6	8	4	0	
Yeast tablets "Allenburys" Bottle of—							
50 ..	0	15	9	1	2	0	
100 ..	1	8	6	1	12	0	
200 ..	2	11	0	3	1	0	
<i>Boots Pure Drug Co.</i>							
Ethisterone—Bottle of—							
25×5 mgm. tablets ..	10	11	6	12	4	0	
<i>Burroughs Wellcome & Co.</i>							
Keplor Codliver Oil with Malt Extract—							
Small bottle ..	2	11	0	3	1	0	
Large bottle ..	4	14	9	5	10	0	
<i>Eli Lilly International Corporation</i>							
Betalin S—Bottle of 10×5 mgm. tablets.	5	0	6	5	12	0	
Sulfadiazine—Bottle of—							
20×7½ gr. tablets ..	2	6	6	2	12	0	
<i>Morison (J. L.) Sons & Jones (India), Ltd.</i>							
Serocalcin—Container of—							
20 tablets ..	2	4	0	2	9	0	
60 tablets ..	5	8	6	6	5	0	

Part (iii)

(In original packings of miscellaneous sizes)

<i>Muller & Phipps (India) Limited</i>			
Antiphlogistine—			
Trail size	1 7 9	1 11 0	
Small size	2 8 3	2 14 0	
Medium sizes	3 12 0	4 5 0	
Mendaco—Bottle of—			
48 tablets	4 1 9	4 11 0	
144 tablets	8 2 6	9 5 0	
<i>Parke Davis & Company</i>			
Typhoid Paratyphoid Vaccine	3 6 3	3 14 0	
Bulb of 5 c.c. (2000 million per c.c.).			
<i>Zandu Pharmaceutical Works, Ltd.</i>			
Camphorodyne—Bottle of 1 lb.	7 8 9	8 10 0	

Pharmaceutical Chemical unit	Wholesale price		Retail price
	1	2	3
		Rs. a. p.	Rs. a.
Epsom Salt-Morton's 1 oz. carton			0 2 0
Thymol-Original bottle of 1 oz.	1 9 0		1 12 0

DHARMA VIRA
Deputy Secretary

The 16th May 1945

No. 12295-S.T.—The following notifications, issued by the Government of India in the Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor
C. S. JHA
Secretary to Government

Bombay, 23rd April 1945

No. 1/2(30)/45-CG(CS)—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), and in partial modification of the notification of the Government of India in the Department of Industries and Civil Supplies, No. F. S. 3/15/44, dated the 8th March 1944, No. 1/2(45)/44-CG

(CS), dated the 20th May 1944 and No. 1/2(139)/44 CG(CS), dated the 2nd December 1944; the Central Government is pleased to fix, as follows, with effect from the 1st May 1945, the maximum prices which may be charged by a dealer in respect of imported wines and liquors:

Provided that nothing in this notification shall authorise any dealer to charge prices in excess of the prices which may have been fixed by a Provincial Government under any law for the time being in force:

Provided further that the maximum price which a dealer at a hill station specified in Schedule II annexed to the notification of the Government of India in the Department of Industries and Civil Supplies, No. F. 22(101)-AP/44, dated the 10th June 1944, may charge in respect of wines and liquors, may exceed the maximum price thereof specified below by 3 per cent.

SCHEDULE

PART I

Imported Liquors

Description	Quantity	Importer's issue price to dealers per case	Maximum retail prices per bottle		
			Bombay higher assessment area of Bombay Province	Elsewhere in Bombay Province	Elsewhere in India
		Rs. a. p.	Rs. a. p.	Rs. a. p.	Rs. a. p.
Whisky	(1) In bottles of 1 quart ..	170 0 0	19 0 0	18 0 0	17 0 0
	(2) In bottles or flasks of 1 pint ..	176 0 0	9 12 0	9 4 0	8 12 0
	(3) In bottles or flasks of ½ pint ..	200 0 0	5 6 0	5 2 0	4 14 0
Liqueur Whisky	(1) In bottles of 1 quart ..	190 0 0	21 0 0	20 0 0	19 0 0
	(2) In bottles or flasks of 1 pint ..	196 0 0	10 12 0	10 4 0	9 12 0
	(3) In bottles or flasks of ½ pint ..	220 0 0	5 14 0	5 10 0	5 6 0
South African and Australian Brandy	(1) In bottles of 1 quart ..	162 8 0	18 0 0	17 0 0	16 0 0
	(2) In bottles or flasks of 1 pint ..	168 8 0	9 4 0	8 12 0	8 4 0
	(3) In bottles or flasks of ½ pint ..	192 8 0	5 2 0	4 14 0	4 10 0
Cyprus Brandy	(1) In bottles of 1 quart ..	195 0 0	21 0 0	20 0 0	19 0 0
Gin, English South African, Australian and Canadian.	(1) In bottles of 1 quart ..	153 4 0	17 0 0	16 0 0	15 0 0
	(2) In bottles or flasks of 1 pint ..	159 4 0	8 12 0	8 4 0	7 12 0
	(3) In bottles or flasks of ½ pint ..	183 4 0	4 14 0	4 10 0	4 6 0
Gin, Cyprus	(1) In bottles of 1 quart ..	195 0 0	21 0 0	20 0 0	19 0 0
South African or Australian Vermouth.	(1) In bottles of 1 litre ..	87 0 0	10 0 0	10 0 0	10 0 0
	(2) In bottles of 1 quart ..	70 0 0	8 0 0	8 0 0	8 0 0
	(3) In bottles or flasks of 1 pint ..	76 0 0	4 4 0	4 4 0	4 4 0
	(4) In bottles or flasks of ½ pint ..	100 0 0	2 10 0	2 10 0	2 10 0
South African and Australian Wines.	(1) In bottles of 1 quart ..	76 8 0	8 8 0	8 8 0	8 8 0
	(2) In bottles or flasks of 1 pint ..	82 8 0	4 8 0	4 8 0	4 8 0
	(3) In bottles or flasks of ½ pint ..	106 8 0	2 12 0	2 12 0	2 12 0
Cyprus Wines	(1) In bottles of 1 quart ..	110 0 0	11 0 0	11 0 0	11 0 0
Australian Beer	(1) In bottles of 1 quart ..	56 0 0	1 12 0	1 12 0	1 12 0
	(2) In bottles or flasks of 1 pint ..	51 0 0	1 0 0	1 0 0	1 0 0
	(3) In bottles or flasks of ½ pint ..	69 0 0	0 10 0	0 10 0	0 10 0

NOTE—(A) Except Beers, 1 case contains—

(1) 12 quart bottles, (2) 12 litre bottles; (3) 24 flask or pint bottles; (4) 48½ flasks or ½ pint bottles.

One case of Beer contains—

(1) 48 quart bottles; (2) 72 pint bottles; (3) 144½ pint bottles

(B) The above prices are for standard qualities only and do not apply to special qualities such as old liquors, old brandie and old wines, etc.

Bombay, 23rd April 1945

No. 1/2(27)/45-CG(CS)—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance XXXV of 1943), and in supersession of the notification of the Government of India in the Department

of Industries and Civil Supplies, No. 1/2(27)/44-CG(CS), dated the 22nd July, 1944, the Central Government is pleased to fix, as follows, the maximum wholesale and retail prices which may be charged by a dealer or producer in respect of the electric bulbs specified in the schedule below. These prices shall come into force from the 1st of May 1945.

SCHEDULE
Maximum Selling Prices

Serial No.	Size	Type	Elmi locally produced lamps, viz., Cosmos, Crompton, Mazda, Osram, Philips, Royal Ediswan and Siemens		All bulbs imported from U. K.		(1) All bulbs imported from U.S.A. and (2) All bulbs of other local producers, viz., Bengal. Electric Lamp Works Lux lamps, Radion Lamp Works, Mysore Lamp Works, Kaycece Lamps, Calcutta Lamp Works, Asia Lamp Works, Bharat Lamp Works and Bijlee lamps.	
			*Manufacturer's issue price to dealers per dozen	Maximum retail price per piece	*Importer's issue price to dealers per dozen	Maximum retail price per piece	Manufacturer's or Government stockist's issue price to dealers per dozen	Maximum retail price per piece
1	2	3	4	5	6	7	8	9
			Rs. a. p.	Rs. a. p.	Rs. a. p.	Rs. a. p.	Rs. a. p.	Rs. a. p.
1	5 Wat	Vaccum	18 9 6	1 15 0
2	10 "	"	16 12 9	1 12 0
3	15 "	"	9 2 0	1 0 0	11 14 6	1 5 0	15 9 6	1 10 0
4	20 "	"	10 6 0	1 2 0	11 14 6	1 5 0	15 9 6	1 10 0
5	25 "	"	9 2 0	1 0 0	11 14 6	1 5 0	15 9 6	1 10 0
6	30 "	"	11 4 0	1 4 0
7	40 "	"	9 13 0	1 1 0	12 12 0	1 7 0	16 12 9	1 12 0
8	50 "	"	18 9 6	1 15 0
9	60 "	"	9 13 0	1 1 0	18 9 6	1 15 0
10	30 "	Gasfilled	20 6 3	2 2 0
11	40 "	"	10 14 0	1 2 0	14 4 0	1 9 0	18 9 6	1 15 0
12	60 "	"	11 12 0	1 4 0	15 5 3	1 11 0	20 6 3	2 2 0
13	75 "	"	14 13 0	1 11 0	19 0 6	2 2 0	24 9 6	2 9 0
14	100 "	"	16 6 0	1 14 0	21 9 0	2 6 0	28 12 9	3 0 0
15	150 "	"	28 14 0	3 3 0	38 3 3	4 4 0	50 6 3	5 4 0
16	200 "	"	43 10 0	4 14 0	57 10 6	6 7 0	74 6 3	7 12 0
17	300 "	"	60 1 0	6 10 0	79 10 3	8 14 0	96 0 0	10 0 0

*F. O. R. any railway station

NOTES.—(i) The maximum retail prices which a dealer or producer may charge at a hill station specified in Schedule II annexed to the Department of Industries and Civil Supplies Notification No. F. 22 (101)-AP/44, dated the 10th June 1944, may exceed the prices of bulbs specified above, wholesale and retail, by five per cent.

(ii) The above prices apply only to general lighting service type lamps of the standard voltage ranging from 110 to 120 volts and 22 to 250 volts having clear or inside frosted (pearl) glass bulbs but are not applicable to coloured lamp of non-standard voltages special finish or those which have to be manufactured specially to meet the purchaser's requirements.

(iii) The wholesaler's price to a retailer shall be 15 per cent less than the maximum retail price fixed above.

C. C. DESAI

Joint Secretary to Government

Bombay, 13th January 1945

No 1/2(4)/45-CG(CS).—In exercise of the powers conferred by section 9 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), I hereby direct that the following amendment shall be made in the Government of India, Department of Industries and Civil Supplies, Notification No 1/2(112)/44-CG(CS), dated 29th September 1944, as amended by Notification No. 1/2(172)/44-CG(CS), dated 11th December 1944, namely:—

In sub-clause (2) of clause (b) after the words "The Deputy Commissioner of Civil Supplies (Enforcement) in the case of Madras City", the words "or the Director of Civil Supplies in the case of Delhi" shall be inserted.

Bombay, 21st April 1945

No. 1/2(28)/45-CG(CS).—It is hereby notified for public information that in pursuance of the proviso to sub-section (2) of section 6 of the Hoarding and Profiteering Prevention Ordinance 1943 (Ordinance No. XXXV of 1943), and with reference to clause (b) of that sub-section, I have sanctioned the addition to the landed cost of each of the articles specified in column 1 of the Schedule hereto annexed, for the purpose of determining the sale price thereof, of a sum representing a percentage of the landed

cost thereof specified in the corresponding entries in columns 2, 3, 4 and 5 of the said Schedule, as the case may be, that is to say:—

(1) Where the sale is made by a dealer who imported the article the maximum addition made to the landed cost shall be as specified in column 2 where the buyer is a wholesale dealer or agent and as specified in column 3 where the buyer is a retail dealer.

(2) Where the sale is made by a wholesale dealer or agent such addition shall be specified in column 4 where the buyer is a retail dealer.

(3) In cases not specifically provided for such addition shall be as specified in column 5.

Provided that where such article is sold and delivered at a place other than a port, the seller may also add to the landed cost thereof:

(1) the amount of the Octroi or other local cess paid in respect of such article;

(2) the amount of the freight paid for carrying the article from the port to the place where the article is delivered, but not exceeding the amount which would be incurred for carrying such article from the nearest port to the place where it is delivered by the means of conveyance ordinarily employed for such purpose.

Schedule

Article	Sanctioned addition to the Landed Cost, Expressed in percentage of landed cost				
	1	2	3	4	5
	when sold by importer to wholesale dealers or agent	when sold by importer to retail dealers	when sold by wholesale dealers or agents to retail dealers	In cases not specifically provided for	
1. Motors, Generators and Starters					
(i) Electric Motors and Generators of any type or design up to and including 100 H. P. or 100 K. W. irrespective of voltage or frequency, whether A. C. or D. C. and irrespective of speed or type of enclosure (including Fractional Horse Power Motors of less than 1. H. P.)	27½ per cent of the landed cost less 5 per cent and 5 per cent of the total.	27½ per cent of the landed cost less 5 per cent of the total	21.125 per cent of the landed cost.	27½ per cent of the landed cost; provided that where the article is sold by the importer to an industrial user, the maximum permitted addition shall be 27½ per cent of the landed cost less 5 per cent of the total.	
(ii) Starters for motors included under item (i).					
(iii) Field or exciter regulators for Generators included under item (i).					
N.B.—(a) Allied Switchgear such as Isolators or Switchboards on which Starters or Regulators may be mounted are excluded.					
(b) A direct-on-Starter comprising merely a standard switch with or without fuses, is included.					
2. Transformers and Static Condensers—					
(i) Power and Distribution Transformers of any type or design up to and including 250 KVA but not exceeding 11,000 Volts.	20 per cent of the landed cost less 5 per cent of the total	20 per cent of the landed cost less 5 per cent of the total	..	20 per cent of the landed cost.	
N.B.—(a) Instrument Transformers, Current and Potential Transformers, Bell Transformers and Wireless or other Small Transformers not required for power purposes are excluded.					
(b) Safety Lighting Transformers are included.					
(ii) Industrial Static Condensers up to and including 100 KVA.	27½% of the landed cost less 5% and 5% of the total.	27½% of the landed cost less 5% of the total.	21.125% of the landed cost.	27½% of the landed cost; provided that where the article is sold by the importer to an industrial user the maximum permitted addition shall be 27½% of the landed cost less 5% of the total.	
N. B.—Static Condensers for wireless and instrument purposes, and also fan and radio suppression condensers, are excluded.					
3. Standard Switchgear and Standard Power Fuse Gear not exceeding 660 Volts.	
(i) Airbreak Non Automatic Switchgear any capacity.	
(ii) Airbreak Automatic Circuit Breakers any capacity.	
(iii) Ironclad Switch and Fusegear	
(iv) Isolating Switches	
(v) Lightning Arresters and Choke Coils.	37½% of the landed cost less 5% and 5% of the total.	37½% of the landed cost less 5% of the total.	30.625% of the landed cost.	37½% of the landed cost.	
(vi) Low Tension Fuses	
(vii) Relays and Contactor Gear other than Contactor Starters but including Battery Cut-ins and Cut-outs.	
(viii) Oil Circuit Breakers	
(ix) Potential and Current Transformers for use with Instruments, Relays, etc., when forming part of Switchgear, whether ordered with switchgear or separately.	
4. Electrical accessories	
(i) Industrial Fittings and Flood lights.	
(ii) Tumbler Switches and Ceiling Roses, Plugs and Sockets, Porcelain Cut-outs up to 250 volts 15 amps and Lamp-holders.	65% of the landed cost less 20% of the total.	65% of the landed cost less 12½% of the total.	44.375% of the landed cost.	65% of the landed cost; provided that where the article is sold by the importer to an industrial user the maximum permitted addition shall be 65% of the landed cost less 5% of the total.	
(iii) Conduit Accessories	
(iv) Bell wiring Accessories (excluding wire).	
5. (1) Internal Combustion Engines, Vertical & Horizontal, Diesel or Kerosine Petrol of the following H. P.	
(i) 2 to 40 B. H. P. ..	30% of the landed cost less 5% of the total.	30% of the landed cost less 5% of the total.	..	30% of the landed cost	
(ii) 41 to 65 B. P. H. ..	20% of the landed cost less 2½% of the total.	20% of the landed cost less 2½% of the total.	..	20% of the landed cost	
(iii) 56 to 100 B. P. H. ..	12½% of the landed cost less 2½% of the total.	12½% of the landed cost less 2½% of the total.	..	12½% of the landed cost	

1	2	3	4	5
(2) Spare parts (excluding Fuel Injection Equipment) for all types of engines and pumps as specified in 5 (1) above and 6 below respectively.
(i) Spare parts whose landed cost does not exceed Rs. 15.	100% of the landed cost
(ii) Spare parts whose landed cost is over Rs. 15 but does not exceed Rs. 35.	75% of the landed cost
(iii) Spare parts whose landed cost is over Rs. 35.	50% of the landed cost
N. B.—(a) Where the landed cost is more than Rs. 15 but less than Rs. 17 the maximum selling price shall be Rs. 30.				
(b) Where the landed cost is more than Rs. 35 but less than Rs. 40-13-0 the maximum selling price shall be Rs. 61-4-0.				
6. Pumping Machinery (Power Driven) ..	27½% of the landed cost less 10% of the total.	27½% of the landed cost less 10% of the total.	..	27½% of the landed cost; but 27½% of the landed cost when sold by the importer direct to a consumer.
7. Metal Working Tools excluding hand Hacksaw Blades as in para. II (ii) below and Files and Rasps as in para. II (iii) below.	30% of the landed cost
8. Grinding Wheels and Segments	30% of the landed cost
9. Abrasives—				
(i) Abrasive Grinding	30% of the landed cost
Belts, Rolls and Discs (for Power Driven or Hand Driven Machines).	30% of the landed cost
(ii) Emery Powders (Grain)	30% of the landed cost
(iii) Glass paper { in sheet form including emery-paper & cloth, Silican Carbide Alumunium Oxide Abrasives.	50% of the landed cost less 15% and 10% of the total.	..	27½% of the landed cost.	50% of the landed cost; provided that when the article is sold by the importer direct to a consumer in quantities not less than one ream at a time the maximum permitted addition shall be 15% of the landed cost;
(iv) Sand paper
(v) Hydro-Durexsil paper	50% of the landed cost
10. Precision Tools and Measuring Tapes	30% of the landed cost
11. Hand Tools as specified below.				
(i) Glass Cutters Emery Wheel Cutters and Tube Expanders.	30% of the landed cost
(ii) Rasps and files ..	27½% of the landed cost less 5% and 5% of the total.	27½% of the landed cost less 5% of the total.	21-25% of the landed cost.	27½% of the landed cost provided that when the article is sold by the importer direct to a consumer in quantities not less than 2 doz. at a time the maximum permitted addition shall be 15% of the land cost,
(iii) All Hacksaw Blades up to and including 12" x 9/16" wide and all double edge Hacksaw Blades.	35% of the landed cost less 5% and 5% of the total.	35% of the landed cost less 5% of the total.	28-25% of the landed cost.	35% of the landed cost; provided that when the article is sold by the importer direct to a consumer the maximum permitted addition shall be 35% of the landed cost where the quantity sold in the transaction is 2 doz. or less and 20% in other cases.
12. Vertical Boilers up to 12 N. H. P. ..	27½% of the landed cost less 5% of the total.	27½% of the landed cost but 20% of the landed cost when sold by the importer to a consumer.
13. Electrodes ..				
(i) Electrodes of all types for Electric Arc Welding (excluding Wires and Rods for Oxy-Actylene process).	35% of the landed cost less 5% of the total.	35% of the landed cost less 5% of the total.	..	35% of the landed cost.
(ii) Welding Rods ..	35% of the landed cost less 5% of the total.	35% of the landed cost less 5% of the total.	..	35% of the landed cost.

CORRIGENDUM

Bombay, 28th April 1945

No. 1/2(152)/44-CG(CS)—In the notification, issued by the Central Government in the Department of Industries and Civil Supplies No. 1/2(152)/44-CG(CS), dated the 23rd November 1944, published on page 1540 of Part I of the Gazette of India, dated the 2nd December 1944, items Nos. 3 and 4 in the list of notifications in the margin shall be deleted.

C. C. DESAI

Contr.-Genl. of Civil Supplies

Bombay, 28th April 1945

No. 1/2(29)/45-CG(CS)—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943

(Ordinance No. XXXV of 1943), the Central Government is pleased to fix as follows the maximum prices which may be charged by a producer or dealer in respect of the electric fans specified in Schedule I annexed hereto:

Provided that where a fan is sold and delivered at a place other than the place of manufacture, the dealer may also add to the maximum price specified in Schedule I:—

(1) the amount of the Octroi or other local cess paid in respect of such article;

(2) the amount of the freight paid for carrying the article from the place of manufacture to the place where the article is delivered, but not exceeding the amount which would be incurred for carrying such article from the place of manufacture to the place where it is delivered by the means of conveyance ordinarily employed for such purpose.

Schedule I

Serial No.	Description and type of fan	Electric Fans of producers specified in Schedule II		Electric fans of any other local producer	
		Maximum price at which the producers may sell per unit	Maximum price at which a dealer may sell per unit	Maximum price at which the producer may sell per unit	Maximum price at which a dealer may sell per unit
		Rs. a.	Rs. a.	Rs. a.	Rs. a.
1	A.C. Ceiling Fan, with self contained condenser, sweep over 56" and up to 62".	159 0	182 12	182 12	210 4
2	A.C. Ceiling Fan, sweep over 56" and up to 62" ..	149 10	172 0	172 0	198 0
3	A.C. Ceiling Fan, sweep over 48" and up to 56" ..	139 4	160 0	160 0	184 0
4	A.C. Ceiling Fan, sweep over 36" and up to 48" ..	132 12	152 12	152 12	175 8
5	A.C. Ceiling Fan, sweep over 30" and up to 36" ..	97 0	111 12	111 12	128 8
6	D.C. Ceiling Fan, sweep over 56" and up to 62" ..	162 0	186 4	186 4	214 4
7	D.C. Ceiling Fan, sweep over 48" and up to 56" ..	151 14	174 12	174 12	200 12
8	D.C. Ceiling Fan, sweep over 36" and up to 48" ..	136 12	157 4	157 4	180 12
9	D.C. Ceiling Fan, sweep over 30" and up to 36" ..	97 14	112 8	112 8	129 8
10	A.C. or D.C. Table Fan, sweep over 14" and up to 16" (Fixed Type).	84 6	97 0	97 0	111 8
11	A.C. or D.C. Table Fan, sweep over 12" and up to 14" (Fixed Type).	79 14	91 12	91 12	105 12
12	A.C. or D.C. Table Fan, sweep over 10" and up to 12" (Fixed Type).	67 8	77 10	77 10	89 4

NOTE—(1) The above prices for Ceiling Fans are for fans complete with 1 ft. down rod and standard regulators. Prices for extra lengths of down rods will be Re. 1 per foot, and for A. C. or D. C. Regulators Rs. 15 per unit.

2. For Oscillating Table Fans producers or dealers may charge Rs. 6 extra over the above prices of table fans (Fixed Type).

3. The maximum retail prices which a dealer or producer may charge in respect of an Electric Fan at a hill station specified in Schedule II annexed to the notification of the Government of India in the Department of Industries and Civil Supplies, No. F. 22(101)-AP. 44, dated the 10th June 1944 may exceed the maximum price thereof by five per cent.

Schedule II

- Messrs. Greaves Cotton and Crompton Parkinson, Ltd., Bombay.
- India Electric Works, Ltd., Calcutta
- Electrical Fan and Motor Manufacturing Co., Ltd., Bombay
- Raghu Engineering Works, Delhi
- O. K. Electric Works, Lahore
- Calcutta Electrical Manufacturing Co., Ltd., Calcutta
- G. T. R. Co., Ltd., Calcutta
- Oriental Mercantile Co., Calcutta
- Calcutta Fan Works, Calcutta
- Prem Electrical Ltd., Lahore
- Clyde Fan Co., Ltd., Calcutta
- Central India Electric Works, Delhi
- G. E. C. (India), Limited, Calcutta

C. C. DESAI

Joint Secretary to the Government of India
The 16th May 1945

No. 12296-S.T.—The following notification, issued by the Government of India in the Department of Supply, is republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

New Delhi, 18th April 1945

No. 88/278—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following amendments shall be made in the Coal Tar Products Control Order, 1945, namely:—

1. In clause 2(a) of the said order, after the word "Cresols", the words "paints made with pitch and or any coal tar fraction, coal tar solvent naphtha" shall be inserted.

2. After clause 6 of the said order, the following new clause, shall be added, namely:—

6-A. The licensing authority shall authorise a certain number of persons registered as sellers under clause 3 to deal in retail sale to the extent of 2 lbs. every three months per customer of cresol required for medicinal purposes, and Naphthalene and to the extent of 2 gallons every three months per customer of paint made with pitch and/or any coal tar fraction. Applications in form C or licences in form D shall not be necessary for such retail sale or purchase."

S. C. AGGARWAL

Under-Secretary to the Govt. of India
The 16th May 1945

No. 12298-S.T.—The following notification, issued by the Government of India in the Department of Supply, is republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

New Delhi, 13th April 1945

No. 621—In exercise of the powers conferred by sub-rule (2) (a) of rule 81 of the Defence of India Rules, and

in supersession of the notification of the Government of India in the Department of Supply, No. 1114, dated the 19th November 1942, as subsequently amended, the Central Government is pleased to make the following Order:—

1. (1) This Order may be called the Cement (Movement by Rail) Control Order, 1945.

(2) It extends to the whole of British India.

(3) It shall come into force at once.

2. In this Order, "Cement" includes portland cement, any other cementitious product manufactured by inter-grinding or intermixing portland cement as defined in the British Standard Specifications of 1940 with any active or inert material white and coloured cements, high alumina cements, and any product manufactured by direct mixing of some or all oxides constituting normal portland cement.

3. No person other than the managing director or manager of a firm specified in Part I of the Schedule to this Order shall cause any cement to be transported by rail, or offer any cement for transport by rail, except under a permit issued by an authority specified in Part II of the said Schedule or under a Railway Material Consignment Note or under an authority for despatch at railway concession rates in the form at page 113 of the Indian Railway Conference Association Railway Material and Stores Tariff No. 5.

4. Any Court trying a contravention of this Order may, without prejudice to any other sentence which it may pass, direct that any cement in respect of which the Court is satisfied that this Order has been contravened shall be forfeited to His Majesty.

Schedule

PART I

- Messrs. Wah Cement Works, Wah, N. W. R.
Messrs. Bhupendra Cement Works, Surajpur, N. W. R.
Messrs. Bundi Cement Works, Lakheri, B. B. and C.I.R.
Messrs. Shahabad Cement Works, Shahabad, Deccan.
Messrs. Coimbatore Cement Works, Madukarai, S. I. R.
Messrs. Kistna Cement Works, Tadapalli, Guntur Dt.
Messrs. Okha Cement Works, Dwarka, Kathiawar.
Messrs. Porbandar Cement Works, Porbandar, Kathiawar
Messrs. Gwalior Cement Works, Banmor.
Messrs. C. P. Cement Works, Kymore.
Messrs. Khalari Cement Works, Khalari.
Messrs. Sind Cement Works, Rohri, Sind.
Messrs. Rohtas Industries, Ltd., Dalmianagar, Bihar.
Messrs. Dalmia Cement, Ltd., Dandot, Punjab.
Messrs. Dalmia Dadri Cement, Ltd., Dalmia Dadri (Jind State).
Messrs. Dalmia Cement, Ltd., Drigh Road, Shantinagar, Karachi.
Messrs. Dalmia Cement, Ltd., Dharnipuram, Trichinopoly.
Messrs. The Soan Valley Portland Cement Works, Jaisalmer, E. I. R.
Messrs. The Assam-Bengal Cement Works, Chhatak.
Messrs. The Andhra Cement Co., Ltd., Bezwada.
Messrs. Mysore Cement Works, Bhadravati.
Messrs. The Cement Marketing Co of India, Ltd., Bombay and their Agents, the following:—
Messrs. Balmer Lawrie & Co., Ltd., Calcutta.
Messrs. Bird & Co., New Delhi.
Messrs. Bird & Co., Cawnpore.

Messrs. Bird & Co., Lahore
 Messrs. The Cement Marketing Co. of India, Ltd.,
 Madras.
 Messrs. The Cement Marketing Co. of India, Ltd.,
 Bangalore.
 Messrs. The Cement Marketing Co. of India, Ltd.,
 Coimbatore.
 The Sone Valley Portland Cement Co. Ltd., Calcutta,
 and their agents, the following :—
 Messrs. Martin & Co., Calcutta
 Messrs. Gillanders Arbuthnot & Co., Calcutta
 The Assam Bengal Cement Co. Ltd., Calcutta, and their
 agents, the following :—
 Messrs. The Eastern Corporation Ltd., Calcutta

PART II

1. The Central Government.
2. The Hony. Cement Adviser to the Government of India.
3. The following Regional Honorary Cement Advisers :—
 - (1) The Regional Honorary Cement Adviser, Esplanade House, Waudby Road, Post Box No. 572, Bombay.
 - (2) The Regional Honorary Cement Adviser, 103, Clive Street, Post Box No. 4, Calcutta.
 - (3) The Regional Honorary Cement Adviser, The Mall, Post Box No. 49, Lahore.
 - (4) The Regional Honorary Cement Adviser, Oriental Buildings, Post Box No. 4, Cawnpore.
 - (5) The Regional Honorary Cement Adviser, Queensway, Post Box No. 65, New Delhi.
 - (6) The Regional Honorary Cement Adviser, Bank of India Building, Bunder Road, Karachi.
 - (7) The Regional Honorary Cement Adviser, 199, Mount Road, Madras.
 - (8) The Regional Honorary Cement Adviser, 33, Avanashi Road, Coimbatore.
4. Chief Engineer and Addl. Chief Engineer, Central Public Works Department.
5. Chief Engineer, (N. W. Army).
6. Deputy Chief Engineer, Quetta (N. W. Army).
7. S. O. R. E. II (L), Karachi, (N. W. Army).
8. Chief Engineer, Central Command.
9. Chief Engineer, Eastern Command.
10. Deputy Chief Engineer, Poona (Southern Army).
11. S. O. R. E. II (L), Bombay.
12. Deputy Director of Engineering Resources, Calcutta.
13. Any Provincial Government.
14. Any officer of a Provincial Government authorised in this behalf by the Provincial Government.

P. R. NAYAK

Dy. Secy. to the Govt. of India

The 16th May 1945

No. 12300-S.T.—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies is republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

Bombay, 21st April 1945

No. T. C. (18)/45—In exercise of the powers conferred upon me by sub-clause (2) of clause 3 of the Cloth and Yarn (Export Control) Order, 1944, I hereby direct that the following amendments shall be made in the Textile Commissioner's notification No. T. C. (18)/45, dated the 24th February 1945, namely :—

In the table appended to the said notification,—

(i) In column 1, in entry 1 (c), after the words 'The Textile Inspector' the words 'and the Market Assistant' shall be added.

(ii) In column 2, against entry 1 (c), for the words 'within his jurisdiction' the words 'within their respective jurisdictions' shall be substituted.

M. K. VELLODI

Textile Commissioner

The 16th May 1945

No. 12302-S.T.—The following notifications, issued by the Government of India in the Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

Bombay, 21st April 1945

No. 1/2 (31)/45-C.G.C.S.—In exercise of the powers conferred on me by section 12 of the Hoarding and Profiteering Prevention Ordinance, 1943 (No. XXXV of 1943), I hereby direct all dealers in Artificial Silk Fabrics to submit to the Controller General of Civil Supplies, 1st Marine Street, Kalbadevi, Bombay, 2, so as to reach him before

the 25th May 1945, declarations of stocks of Indian made artificial silk fabrics in their possession on the 25th April 1945, in the following form :—

Name and address of dealer	Description of the article (each quality to be mentioned separately by name and trade No. if any)	Quantity held (in respect of each quality)	Premises where stocks are kept
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Bombay, 21st April 1945

No. 1/2 (32)/45-C.G.C.S.—In exercise of the powers conferred on me by section 11 of the Hoarding and Profiteering Prevention Ordinance (No. XXXV of 1943) I hereby direct all producers and dealers in Indian made artificial silk fabrics to mark with the ex-mill price and retail selling price thereof every piece of such fabric intended or exposed for sale, and I hereby further direct that this direction shall be carried out in the following manner :

2. Every producer shall mark in letters and figures not less than half an inch in height :

(i) On each end of every piece of such fabric produced by him :

(a) his sale price thereof per yard

(b) the Trade Number or the name of the particular fabric, and

(c) the name of the producer

(ii) On one long border of such piece, on every yard, the retail selling price per yard.

3. Where no such markings have been made by the producer, the dealer shall paste on or attach to every piece a label showing his sale price thereof per yard. Compliance with this provision shall be made within a period of fifteen days from the date of this notification.

4. The prices marked by producers or dealers shall not exceed the limits permitted by or under the Hoarding and Profiteering Prevention Ordinance, 1943.

Bombay, 21st April 1945

No. 1/2 (33)/45-C.G.C.S.—It is hereby notified for public information that in accordance with the proviso to sub-section (2) of section 6 of the Hoarding and Profiteering Prevention Ordinance 1943 (No. XXXV of 1943), and with reference to clause (b) of the said sub-section, I sanction the addition to the ex-mill price of Indian made artificial silk fabrics, of a sum representing :—

(1) in the case of a wholesale transaction, Re. 0-1-6 per Rupee of that price, and

(2) in the case of a retail transaction, Re. 0-3-6 per Rupee of that price :

Provided that where the seller has paid Octroi or any other local tax, he may also recover the amount thereof, or, as the case may be, the proportionate part thereof.

Explanation—Retail price means the price chargeable when the article is sold to a consumer, and wholesale price means the price chargeable in other cases.

Bombay, 21st April 1945

No. 1/2 (34)/45-C.G.C.S.—It is hereby notified for public information that in accordance with the proviso to sub-section (2) of section 6 of the Hoarding and Profiteering Prevention Ordinance 1943 (No. XXXV of 1943) and with reference to clause (b) of the said sub-section, I have sanctioned the addition to the landed cost of imported artificial silk yarn of the sum representing :—

(1) 7½ per cent of the landed cost where the yarn is sold by the dealer who imported it ;

(2) 15 per cent of such landed cost in any other case :

Provided that where such article is sold and delivered at a place other than a port, the seller may also add to the landed cost thereof :—

(i) the amount of the Octroi or other local cess paid in respect of such article ;

(ii) the amount of the freight paid for carrying the article from the port to the place where the article is delivered but not exceeding the amount which would be incurred for carrying such article from the nearest port to the place where it is delivered by the means of communication ordinarily employed for such purpose.

C. C. DESAI

Controller-General of Civil Supplies

Bombay, 21st April 1945

No. 1/2 (26)/45-CG (CS)—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government

is pleased to fix, as follows, the maximum retail prices that may be charged by a dealer or producer in respect of all Indian made Beers :—

Dealer's maximum retail price to consumer		Maximum price at Hotels, Bars and Restaurants inclusive of service and other charges	
Per quart bottle	Per pint bottle	Per quart bottle	Per pint bottle
Rs. a. p.	Rs. a. p.	Rs. a. p.	Rs. a. p.
1 8 0	1 1 0	2 0 0	1 6 0

NOTE.—The prices fixed above are the maximum limits, so that if in any province the Provincial Government fixes lower prices under any other law, the lower prices so fixed shall prevail in the areas under the jurisdiction of the Provincial Government.

Bombay, 21st April 1945

No. 22(61)-AP(A)/44—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance 1943, (Ordinance No. XXXV of 1943), and in supersession of the notification of the Government of India in the Department of Industries and Civil Supplies, No. 1/2(21)/44-CG(CS), dated the 3rd April 1944 and of items 36, 37, 38 and 39 of notification No. 1/2(168)/44-CG(CS), dated the 17th February 1945, the Central Government is pleased to fix, as follows, with effect from the 1st May 1945, the maximum retail selling prices which may be charged by a dealer in respect of imported fountain pens and fountain pen inks.

Fountain pens

S. No.	Description	Maximum selling price		
		Rs.	a.	p.
1	Parker 51—Gold cap	63	0	0
2	Parker 51—Silver cap	53	0	0
3	Parker 51—Stainless steel cap	53	0	0
4	Parker Major Vacuum	37	0	0
5	Parker Major Vacuum Debutante	37	0	0
6	Parker Junior Vacuum	21	0	0
7	Parker Junior Vacuum Sub-Debutante	21	0	0
8	Parker Sac. Duofold	12	8	0
9	Sheaffers Crest Triumph	62	0	0
10	Sheaffers Triumph	52	0	0
11	Sheaffers Statesman	40	0	0
12	Sheaffers Sovereign	35	0	0
13	Sheaffers Lady Sheaffer	35	0	0
14	Sheaffers Valiant	40	0	0
15	Sheaffers Vigilant	35	0	0
16	Sheaffers Admiral	21	0	0
17	Sheaffers Defender	21	0	0
18	Sheaffers Milady	21	0	0
19	Sheaffers Craftsman	14	0	0
20	Sheaffers Commandant	16	8	0
21	Eversharp Skyline Plain Cap	13	8	0
22	Eversharp Skyline Gold filled cap	27	0	0
23	Eversharp fifth Avenue (Gents)	42	0	0
24	Eversharp fifth Avenue (Ladies)	42	0	0
25	Waterman No. 32-B	17	0	0
26	Waterman No. 32-C	16	8	0
27	Relief No. 2	12	0	0
28	Relief No. 1	8	0	0
29	Swan No. 1	12	8	0
30	Swan No. 2	15	0	0
31	Swan No. S. M. 200	9	8	0
32	Swan Visofil	9	8	0
33	Conway Stewart No. 286	11	8	0
34	Conway Stewart No. 759	8	0	0
35	Conway Stewart No. 475	7	8	0
36	Mentmore Diploma	9	0	0
37	Mentmore Supreme	7	8	0
38	Mentmore Golden Platignum	2	4	0
39	Raja No. 04	7	0	0
40	Raja No. 03	7	0	0
41	Raja No. 1 Liver Filling	7	0	0
42	Valentine No. 04	12	0	0
43	Onoto No. 5600/C	16	0	0
44	Onoto No. 4601/C	15	0	0
45	Onoto No. 1332/C	11	8	0
46	Burnham No. 15 F	13	8	0
47	Burnham No. 232/C	7	8	0
48	Burnham No. 208/C	5	8	0
49	Savoy	9	0	0
50	Strand	7	0	0
51	Cheap unspecified fountain pens (imported)	2	0	0

NOTE.—(i) Wholesalers shall allow 12½ per cent discount on the maximum prices to retailers, freight to be paid by the consignor.

Fountain pen inks

	Per bottle		
	Rs.	a.	p.
1 Parker Quink 2 oz.	0	14	6
2 Parker Quink 4 oz.	1	10	0
3 Sheaffer's Skrip 2 oz.	0	14	6
4 Sheaffer's Skrip 4 oz.	1	10	0
5 Other imported inks in 1½ oz. packing	0	7	6
6 Other imported inks in 2 oz. packing	0	8	0
7 Other imported inks in 4 oz. packing	0	11	0
8 Other imported inks in 8 oz. packing	1	5	0
9 Other imported inks in 20 oz. packing	3	0	0
10 Other imported inks in 40 oz. packing	5	0	0

NOTE.—(i) For all other unspecified packings of imported ink landed cost plus 100 per cent may be charged for retail sale.
(ii) Wholesalers shall allow 30 per cent discount while selling in case lots and 25 per cent discount while selling in lesser quantities on the retail prices to the retailers freight and packing charges to be paid by the consignee.

C. C. DESAI

Joint Secretary to the Govt. of India

The 16th May 1945

No. 12303-S. T.—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

New Delhi, 21st April 1945

No. 91-M-(9)/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Aluminium Utensils (Control) Order, 1945, namely :—

For clause 5 of the said Order, the following clause shall be substituted, namely :—

“ 5. (1) No dealer shall sell any aluminium utensil at a price higher than the maximum retail price as determined by the provisions of Schedule I, or if the utensil is not covered by that Schedule, a price higher than Rs. 3 per lb.

(2) No dealer shall sell any aluminium utensil on which the maximum retail price permissible under sub-clause (1) and the brand of the manufacturer have not been stamped.”

J. D. KAPADIA

Deputy Secy. to Govt. of India

The 16th May 1945

No. 12304-S.T.—The following notifications, of the Government of India in the Department of War Transport are hereby republished for general information.

By order of the Governor

B. MUKERJI

Deputy Secretary to Government

New Delhi, 19th April 1945

No. 52-LPC(2)/45-Spark Plugs—In exercise of the powers conferred by sub-clause (1) (b) of clause 4 of the Motor Vehicle Spare Parts Control Order, 1944, and in supersession of all previous orders on the subject, the Central Government is pleased to specify the maximum retail sale price of spark plugs as follows :—

A.C., A. C. Sphinx, Champion .. Rs. 48 per dozen and Lodge spark plugs.

Autolite,
Borg-Warner,
Trojan,
Triumph,
Defiance,
Blue Crown,
Firestone
Reflex and other makes of spark
plugs. } Rs. 32 per dozen

New Delhi, 19th April 1945

No. 52-LPC(1)/45-Batteries—In exercise of the powers conferred by sub-clauses (1)(b) and 2(a) of clause 4 of the Motor Vehicles Spare Parts Control Order, 1944, and in supersession of all previous orders on the subject, the Central Government is pleased to specify for the purposes of the said clause the maximum retail sale prices of

PART IV

THE ORISSA GAZETTE 18, 1945

batteries and locally manufactured battery plates as follows :—

A. Batteries Manufactured abroad and Imported into India

Make	Manufacturer's No.	Voltage	No. of plates	Maximum retail sale price
				Rs. A. P.
(1) Autolite ..	AB-13 ..	6	13	47 3 0
	PL-15 ..	6	15	55 0 0
	D-15 ..	6	15	57 15 0
	PN-15 ..	6	15	62 0 0
	PF-15 ..	6	15	61 0 0
	PL-17 ..	6	17	62 0 0
	PL-17R ..	6	17	62 0 0
	PN-17 ..	6	17	77 11 0
	3.GXK-15Y ..	6	15	85 0 0
	3.GXK-15A ..	6	15	85 0 0
(2) Dagenite..	3.GXK-13A ..	6	13	78 0 0
	3.GXK-13Y ..	6	13	78 0 0
	3.LZF-17Y ..	6	17	82 8 0
	3.LH-11-I ..	6	11	58 8 0
	3.LH-13-I ..	6	13	65 0 0
	3.LH-15-I ..	6	15	71 0 0
	3.XCK-9 ..	6	9	56 0 0
	3.XCK-11 ..	6	11	65 0 0
	3.XCZ-13FB ..	6	13	71 0 0
	3.XCZ-13K ..	6	13	71 0 0
(3) Exide ..	3.XCZ-13 ..	6	13	71 0 0
	3.XCZ-15H ..	6	15	76 8 0
	3.XCZ-15M ..	6	15	76 8 0
	3.XCZ-15 ..	6	15	76 8 0
	3.XCZ-17H ..	6	17	84 0 0
	3. XCZ-172 ..	6	17	85 8 0
	3. XCZ-19H ..	6	19	91 8 0
	3. XCZ-21H ..	6	21	99 0 0
	2. XTL-17/15.. NFR.	6	17	74 0 0
	3. FAH-17NFR ..	6	17	85 0 0
Exide motor cycle type.	6. LH-7H ..	12	7	78 0 0
	6. LH-9H ..	12	9	100 0 0
	6. LH-11-1 ..	12	11	116 8 0
	6. LH-11-3M ..	12	11	116 8 0
	6. LH-13-1 ..	12	13	136 0 0
	6. XCZ-7H ..	12	7	97 0 0
	6. XCZ-9H ..	12	9	116 8 0
	6. XCK-9 ..	12	9	116 8 0
	6. XCK-9M ..	12	9	116 8 0
	6. XCZ-11H ..	12	11	136 0 0
(4) Fisk ..	6. XCK-11 ..	12	11	136 0 0
	6. XCK-11M ..	12	11	136 0 0
	6. XCK-11/12M ..	12	11	136 0 0
	6. XCK-13M ..	12	13	155 8 0
	3. EK-5S ..	6	5	25 0 0
	3. EK-5A ..	6	5	21 0 0
	3. EK-5C ..	6	5	21 0 0
	3. ET-5A ..	6	5	21 0 0
	3. LF-2 ..	6	2	17 8 0
	80 S-1 ..	6	13	55 14 0
(5) Globe ..	100 D-I ..	6	15	71 14 0
	100 D-1-F ..	6	17	71 0 0
	110 D-2-E ..	6	17	87 4 0
	65 ..	6	15	71 8 0
	63 ..	6	15	66 0 0
	V-130 ..	6	17	84 0 0
	64 ..	6	17	71 0 0
	V-100 ..	6	15	73 0 0
	V-77 ..	6	17	77 0 0
	99 ..	12	7	97 8 0
541 ..	12	..	330 0 0	

Make	Manufacturer's No.	Voltage	No. of plates	Maximum retail sale price
				Rs. A. P.
(6) Lucas ..	SYXW-13E/6..	6	13	59 12 0
	SYHWF-13E ..	6	13	59 12 0
	SALYW-17/6 ..	6	17	59 12 0
	STXW-11E ..	6	11	60 15 0
	SFLYW-17E/6 ..	6	17	67 0 0
	STXW-15E ..	6	15	76 13 0
	STXW-9A ..	12	9	97 8 0
	STXW-11A ..	12	11	112 2 0
	SLTP-11E ..	6	11	53 10 0
	SLTP-13E ..	6	13	60 15 0
(7) Oldham ..	SYPF-13E ..	6	13	56 4 0
	SFLYP-17E/6 ..	6	17	73 12 0
	STPF-13E ..	6	13	73 12 0
	SYP-13E/6 ..	6	13	56 4 0
	STP-9E ..	6	9	57 8 0
	STP-11E ..	6	11	65 0 0
	STP-13E ..	6	13	73 12 0
	STP-15E ..	6	15	81 4 0
	STP-9A ..	12	9	103 12 0
	SLTP-11A ..	12	11	118 12 0
(8) Prest-O-lite	SLTP-13A ..	12	13	118 12 0
	B3ES6-1MH ..	6	13	61 0 0
	C3ES6-1MH ..	6	13	57 11 0
	B3NESM5-1 ..	6	11	57 0 0
	B3ESMC4-1 ..	6	9	50 13 0
	B3ES7-1MH ..	6	15	83 12 0
	B3NESM8-1R..	6	17	90 0 0
	B6ES4-1MH ..	12	9	93 2 0
	B6ESMC-1 ..	12	11	105 13 0
	A1-13 ..	6	13	48 6 0
(9) Thor ..	B2A-15 ..	6	15	54 4 0
	W-13-1 ..	6	13	55 8 0
	R-17-2S ..	6	17	66 1 0
	RG-15 ..	6	15	75 7 0
	RN-15 ..	6	15	60 13 0
	I-15 ..	6	15	47 2 0
	A-13 ..	6	13	50 6 0
	X-13 ..	6	13	41 12 0
	FNG-17 ..	6	17	77 11 0
	FN-17 ..	6	17	61 10 0
(10) U.S.L. ..	FN-15 ..	6	15	54 8 0
	NG-17Z ..	6	17	88 7 0
	N-17ZR ..	6	17	75 0 0
	RM-11A ..	6	11	46 7 0
	RHW-11 ..	6	11	64 13 0
	RHW-15 ..	6	15	90 6 0
	114-R ..	6	..	64 5 0
	133R ..	6	..	76 13 0
	1502R ..	6	..	90 3 0
	CW-127 ..	12	..	87 7 0
(11) Westings house.	RM-127 ..	12	..	79 8 0
	AB 13 ..	6	13	56 14 0
	PN 15 ..	6	15	68 4 0
	PD 17D ..	6	17	69 0 0
	PN 11F ..	6	11	52 4 0
	OB 127 ..	12	..	98 6 0
	W1 80 ..	6	13	56 0 0
	SW 1-90 ..	6	15	63 0 0
	HW 1-1 0 ..	6	15	70 14 0
	WB 90 ..	6	15	60 0 0
(12) Willand..	SW B-100 ..	6	17	70 14 0
	SW BH-1000 ..	6	15	72 2 0
	SW 4-120 ..	6	17	114 8 0
	W 3-45 ..	12	7	105 4 0

B. Batteries Manufactured or Rebuilt in India with used containers
(all makes)

Voltage	No. of plates	Maximum retail sale price		
		Rs.	a.	p.
6	11	64	0	0
6	13	66	4	0
6	15	73	0	0
6	17	75	4	0
6	19	81	12	0
6	21	84	12	0
12	9	95	12	0
12	13	118	4	0

C. Battery plates Manufactured in India

Thickness of plates	Maximum retail sale price per hundred.		
	Rs.	a.	p.
About 1/16"	93	0	0
5/64"	98	0	0
3/32"	99	0	0
1/8"	100	0	0

D. R. RUTNAM

Jt. Secy. to Govt. of India

PRESS NOTE

MAXIMUM PRICES OF SPARK PLUGS

In supersession of all previous orders on the subject, the Central Government have published in the *Gazette of India*, dated the 21st April 1945, maximum retail sale prices of all makes of spark plugs. As a temporary measure pending fixation of prices of spurious parts, the Central Government have hitherto been allowing dealers in motor vehicle spare parts to sell spurious parts at the same prices as applicable to the corresponding genuine parts of General Motors and Ford makes. With the publication of approved prices for the different makes of spark plugs, the privilege to sell a spark plug at the corresponding price of a genuine General Motors or Ford product is automatically cancelled and no one will be permitted to sell spark plugs at a price exceeding the approved price published.

PRESS NOTE

FIXATION OF MAXIMUM PRICES OF BATTERIES

In supersession of all previous orders on the subject, the Central Government have published on April 24, 1945 in a *Gazette of India, Extraordinary*, the maximum retail sale prices of certain makes of imported batteries and all makes of batteries manufactured or rebuilt in India with used containers and of battery plates manufactured in India. With the publication of specific prices for the batteries and plates specified in the notification, the privilege of selling these articles at the corresponding price of a General Motors or Ford product interchangeable with them is automatically cancelled and no one will be permitted to sell the articles specified in the notification at prices exceeding the approved prices published.

The 16th May 1945

No. 12306-S.T.—The following notification, issued by the Government of India in the Department of War Transport, is republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

New Delhi, 10th February 1945

No. 15-LPC (17)/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Motor Vehicle Spare Parts Control Order, 1944, namely:—

For sub-clause (2) of clause 8 of the said Order, the following sub-clause shall be substituted, namely:—

"(2) The endorsement under sub-clause (1) shall ordinarily be made valid for a period not exceeding three months, in the first instance, and this period may, from time to time, be extended by the Provincial Motor Transport Controller for any period not exceeding three months, provided that the Provincial Motor Transport Controller may, at his discretion, in special cases, make the initial endorsement valid, for a period not exceeding six months, and extend the period of validity for any period not exceeding six months. The endorsement of renewal made on the Certificate of Registration shall also be made on the Parts Record Sheet, if any, of the motor vehicle."

D. R. RUTNAM

Joint Secy. to the Govt. of India